

*Members of Rajya Sabha
with Public Accounts
Committee*

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the period commencing from the 1st June, 1957, to the 30th April, 1958".

The motion was adopted.

**MOTION RE ASSOCIATION OF
MEMBERS OF RAJYA SABHA
WITH PUBLIC ACCOUNTS COM-
MITTEE**

**The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):**
I beg to move:

"That this House recommends to Rajya Sabha that they do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the period commencing from the 1st June 1957, to the 30th April 1958".

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the period commencing from the 1st June 1957, to the 30th April 1958".

The motion was adopted.

**MOTION RE FIRST REPORT OF
BUSINESS ADVISORY COMMITTEE**

**The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):**
Sir, I beg to move:

"That this House agrees with the First Report of the Business

Advisory Committee presented to the House on the 23rd May, 1957."

Mr. Speaker: Motion moved:

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 23rd May, 1957."

Shri C. D. Pande (Naini Tal): The time allotted for the discussion of the General Budget is rather less than it should have been because we have provided three days for the Railway Budget which is a minor thing. I think we should have at least 4 days for the general discussion of the General Budget.

Mr. Speaker: We have allotted four days.

Shri Satya Narayan Sinha: The Minister-in-charge will reply on the last day and it will take about an hour or an hour and a half.

Shri Heda (Nizamabad): We cannot compare the Railway Budget with the General Budget; the General Budget must be given more time.

Shri C. D. Pande: The Railway Budget is an insipid thing.

Shri V. P. Nayar (Quilon): Especially on account of its controversial nature.

Mr. Speaker: We shall try to sit one hour more every day.

Shri M. R. Masani (Ranchi-East): May I take this opportunity to suggest that the dates of the next session of Parliament may be considered and fixed before the end of this session so that it may be convenient for all the Members of this House?

An Hon. Member: What has it to do with this?

Shri Bharucha (East Khandesh): Does the decision to sit one hour

1889 Motion re First Report of 24 MAY 1957 Life Insurance Corporation 1890
Business Advisory
Committee
(Amendment) Bill

more every day mean sitting from 5 to 6 or from 6 to 7?

Mr. Speaker: From 6 to 7; we are already sitting till 6.

Shri H. C. Mathur (Pall): I have to point out one thing in this Business Advisory Committee Report, that nothing has been said about Private Members' Resolutions and Motions. I have tabled two motions—two No-Day-Yet-Mentioned Motions. I want to know whether any consideration was given to these.

Another thing to which I desire to draw attention is this. The hon. Minister of Parliamentary Affairs just now mentioned that certain measures will be considered. He also mentioned the Copyright Bill, while the Business Advisory Committee allots no time for it. May I know how this will be clarified?

Shri Satya Narayan Sinha: If there is time left over that will be taken up; otherwise, not. Sometimes business collapses earlier than the time allotted. So, we always make such a provision.

Shri H. C. Mathur: We are now approving, as a matter of fact, two things which are contradictory. The Business Advisory Committee makes no provision for the Copyright Bill and I would like to say that we should not be rushed through business like this. As a matter of fact, there is a great demand that the General Budget should be discussed for a longer time. We have been allowed no time in the discussion on the President's Address and most of the Members are anxious to have their say in the matter of the General Budget. Some of these Bills can be held over.

Mr. Speaker: There is no inconsistency between the two. The Government can always say: We can try to have as much work done as possible. When once they indicate that a Bill

should also be taken into consideration here, it goes before the Business Advisory Committee to say what time is to be allotted for it.

Shri H. C. Mathur: The Business Advisory Committee has already taken into consideration everything and they could not find time even for the business which has been mentioned in the agenda.

Mr. Speaker: I am surprised at this. What is the difficulty? Time permitting, many things also can be done. Is even such a statement improper? No, no.

The question is:

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 23rd May, 1957."

The motion was adopted.

LIFE INSURANCE CORPORATION
(AMENDMENT) BILL

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, I beg to move that the Bill to amend the Life Insurance Corporation Act, 1956, be taken into consideration.

Shri Bharucha (East Khandesh): Sir, I rise on a point of order. He is moving consideration of the Bill and before it is considered I raise this point or order. Notice of a resolution disapproving the Ordinance has been given by me and admitted by you on 7th May. The question is this: whether, in view of the pending resolution under articles 123 of the Constitution inviting this House to disapprove the Ordinance which is sought to be replaced by this Bill, can this Bill be proceeded with, thereby depriving this House of its constitutional right to give a clear verdict disapproving the Ordinance.